

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 169 of 2011 & IA No. 255 of 2011

Dated: 23th November, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta Judicial Member**

Daman Industries Association

.... Appellant (s)

Versus

**Electricity Department of Daman
and Diu & Anr.**

...Respondent(s)

**Counsel for the Appellant (s) : Mr.M.L. Lahoty
Mr. Paban K. Sharma**

**Counsel for the Respondent(s) : Mr. Rohit K. Singh for R-1
Mr. Diwesh, Mr. Rajeev Anil &
Mr. R.K. Malik for R-2**

ORDER

The learned counsel for respondent no. 2 has filed the counter affidavit. The learned counsel for respondent no.1 seeks one week's time to file rejoinder in IA No. 255 of 2011.

Post the matter on **8th December, 2011**. In the meantime, no coercive action should be taken by the respondent no. 1 for recovery of fuel surcharge bill.

(P.S.Datta)
Judicial Member

(Rakesh Nath)
Technical Member

AV/JT